

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/020/1125/2019

HYDERABAD, this the 3rd day of January, 2020

Hon'ble Mr. B.V. Sudhakar, Admn. Member



B.C.S. Naik, IRS,
S/o. B. Savada Naik,
Aged 59 years,
Occ: Commissioner of Income Tax
(Appeals)-I, (Grou `AØ),
II Floor, IT Office, Rajkamal Complex,
Lakshmi Puram Main Road,
Guntur ò 522 006.

... Applicant

(By advocate: Mr. K.R.K.V. Prasad)

Vs.

1. Union of India rep. by
the Secretary, Govt. of India,
Ministry of Finance,
Dept. of Revenue,
Central Board of Direct Taxes,
North Block,
New Delhi ò 110 001.
2. The Chairman,
Central Board of Direct Taxes,
Govt. of India,
Ministry of Finance,
Dept. of Revenue,
North Block,
New Delhi ò 110 001.
3. The Member (Administration),
Central Board of Direct Taxes,
Govt. of India,
Ministry of Finance,
Dept. of Revenue,
North Block,
New Delhi ò 110 001.
4. Under Secretary to the Government of India,
Ministry of Finance,

Department of Revenue,
Central Board of Direct Taxes,
North Block,
New Delhi - 110 001.



5. The Principal Chief Commissioner of Income Tax,
Andhra Pradesh & Telangana Region,
10-C, IT Towers, Masab Tank,
Hyderabad - 500 004.
6. Smt. R. Mohan Madhavi, IRS,
Commissioner of Income Tax (Appeals)-2,
II Floor, IT Office, Rajkamal Complex,
Lakshmi Puram Main Road,
Guntur - 522 006.

... Respondents

(By advocate: Mrs. K. Rajitha, Sr. CGSC)

ORDER (ORAL)

Hon'ble Mr. B.V. Sudhakar, Admn. Member

Learned counsel for the applicant submits on instructions that he wants to withdraw the O.A. Accordingly, the O.A. is dismissed as withdrawn. There shall be no order as to costs.

***(B.V. SUDHAKAR)*
ADMN. MEMBER**

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